

**GOVERNMENT OF INDIA  
CORPORATE AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3924  
ANSWERED ON:21.03.2013  
PHALGUNA SAKA FAIR TRADE PRACTICES  
Dhruvanarayana Shri R.

**Will the Minister of CORPORATE AFFAIRS be pleased to state:**

- (a) whether the Union Government has asked the companies to ensure fair trade practices;
- (b) if so, the details thereof and the response received so far from the companies; and
- (c) if not, the reasons therefor?

**Answer**

THE MINISTER OF STATE (SHRI SACHIN PILOT) (INDEPENDENT CHARGE) IN THE MINISTRY OF CORPORATE AFFAIRS

(a) to (c) The Competition Commission of India has been established under the Competition Act, 2002, and has power to investigate and take remedial action in cases of anti- competitive agreements, abuse of dominant position, etc. which amount to unfair trade practices. The Commission takes action in case of violation of the above provisions.